

BY SPEED POST

File No. J-12021/01/2020-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi, dated the 3rd of June, 2020

To

The Principal Accounts Officer
Department of Legal Affairs,
Lok Nayak Bhavan, 3rd Floor,
'C' Wingh, Khan Market
New Delhi – 110003

Subject: **Central Assistance towards Non-recurring Grants for notification of 42 Gram Nyayalayas in the State of Andhra Pradesh– regarding.**

Sir,

I am directed to convey the sanction of the President of India for the payment of **Rs. 3,78,00,000/- (Rupees Three Crore Seventy Eight Lakhs Only)** as 50% of non-recurring grants for Notifying 42 Gram Nyayalayas in the State of Andhra Pradesh Notified vide Notifications GOM no 35 dated 26.02.2020.

2. As per the guidelines, the Central Assistance for meeting the **non-recurring expenditure** is limited to Rs 18.00 lakhs per Gram Nyayalayas for provision of accommodation, vehicle, office equipment, furniture, computer etc., 70% of the Central Assistance of Rs 18.00 lakhs per Gram Nyayalaya is released / disbursed to the State Government as advance payment for meeting the cost of setting up of a Gram Nyayalaya. Central assistance for meeting the **recurring expenditure** is limited to Rs.3.20 lakhs per *completed year of operation* of a Gram Nyayalaya and released to the States for the first three completed years of operation of the Gram Nyayalaya.

3. The expenditure involved is debitable to Demand No. 64 during 2020-21 under Major Head – 3601-Grants-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head – 06.101 –Central Assistance /Share Grant for Infrastructural for Judiciary, Detailed Head- 02. – Assistance to State Governments for establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for creation of Capital Assets.

4. The concerned State Government is requested to utilize this amount during the current financial year 20120-21. The details of amount spent by the State Government along-with audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

5. In respect of both recurring as well as non-recurring expenditure to the State Governments, the Utilisation Certificate / Statement of Expenditure of the grant received for the

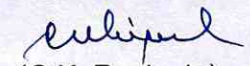
purpose shall be furnished by the State Government before any further release of funds is made.

6. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

7. This sanction has been entered in the Register of Grants at Serial No. 09 at page No. 27-28.

8. This issues with the concurrence of SS&FA (Law) in eoffice file *vide* note #52 dated 26/05/2020 and approval of Secretary (Justice) *vide* note #53 dated 26.05.2020 in electronic file / Computer file no. 4986.

Yours faithfully,



(C.K. Reejonia)

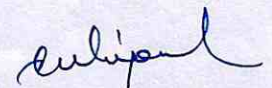
Director

Tele.Fax 23072146

Email ckreejonia@nic.in

Copy to:-

1. Chief Secretary, State Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Guntur, Andhra Pradesh-522237.
2. Secretary, Law Department, Government of Andhra Pradesh, Room No.154, Ground Floor, Block-1, A.P. Secretariat, Velagapudi, Guntur, Andhra Pradesh-522237.
3. Secretary, Finance Department, State Government of Andhra Pradesh, Velagapudi, Guntur, Andhra Pradesh. He will submit Utilisation Certificate of above mentioned amount.
4. Registrar General, High Court of Andhra Pradesh, Vijaywada, Andhra Pradesh.
5. Accountant General, State Government of Andhra Pradesh, Velagapudi, Guntur, Andhra Pradesh.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi.
11. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin -II Unit), Department of Justice, Jaisalmer House, New Delhi.
13. Concerned file.
14. Spare Copies-5.



(C.K. Reejonia)

Director

Tele.Fax 23072146

Email ckreejonia@nic.in



Public Financial Management System-PFMS

(formerly CPSMS)

O/o Controller General of Accounts, Ministry of Finance

Welcome: **Rajender Kumar**
 User Type: **PD**
 Financial Year: **2020-2021**



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OLD UC

Sanction Details

Controller: 022-LAW & JUSTICE
Sanction Status: Approved
Sanction Number: J-12021/01/2020-JR
Sanction Date: 03/06/2020
Sanction Type: Transfer (Advice)
Sanction Amount: 37800000
IFD Number: note no 52 efile no 4986
IFD Date: 26/05/2020
Scheme: 1334-GRAM NYAYALAYAS
PAO: 031438-PAO(Legal Affairs), New Delhi
DDO: 231443-Department of Justice, New Delhi
Remarks: payment may be made
Created By: pdjrdesk
Created On: 03/06/2020 05:00:11 PM
Modified By: pdjrdesk
Modified On: 03/06/2020 05:01:23 PM
File Uploaded: GN Andhra Pradesh.PDF

Account Details:

Grant	Department (For UT Grants Only)	Function Head	Object Head	Category	Amount	External PAO	Available Budget
054 - Law and Justice		3601061015702 - ASSISTANCE TO STATE GOVTS FOR ESTABLISHING AND OPERATING GRAM NYAYALAYAS	35 - GRANTS FOR CREATION OF CAPITAL ASSETS	5 - VOTED	37800000		42200000

Agency Details:

Sr.No	Agency Name	City	District	State	Country	Gross Amount	Deduction Amount	Net Amount	Payee Remarks
1	ANDHRA PRADESH GOVT.	Govt.		ANDHRA PRADESH	INDIA	37,800,000	0	37,800,000	
Total						37800000	0	37800000	

Sanction Approved Successfully.

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